

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 16/RP/2018**

**In**

**Petition No. 152/GT/2015**

**Coram:**

**Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member**

**Date of Order: 16<sup>th</sup> May, 2018**

**In the matter of**

Review of the Commission's order dated 26.12.2017 in Petition No. 152/GT/2015 for approval of tariff after true-up exercise for the period 2011-14 and determination of tariff for the period 2014-19 in respect of 1050 MW unit of Maithon Power Limited

**And in the matter of**

Maithon Power Ltd,  
Jeevan Bharti, 10<sup>th</sup> Floor, Tower-I  
124, Connaught Circus,  
New Delhi-110001

**.....Petitioner**

**Vs**

1. Tata Power Delhi Distribution Ltd  
33 kV Sub-station, Kingsway Camp  
Delhi -110 009

2. Damodar Valley Corporation,  
DVC Towers, VIP Road  
Kolkata-700054

3. West Bengal State Electricity Distribution Company Ltd,  
Bidyut Bhawan (8<sup>th</sup> Floor), Block-DJ, Sector-II  
Salt Lake, Kolkata-700091

4. Punjab State Power Corporation Ltd  
The Mall, Secretariat Complex,  
Patiala - 147 001



5. Tata Power Trading Company Ltd,  
Corporate Centre, 'A' Block  
34, Sant Tukaram Road, Carnac Bunder,  
Mumbai - 400006

6. Kerala State Electricity Board Ltd.  
Vydyuthi Bhavanam,  
Pattom Thiruvantapuram  
Kerala - 695004

.....Respondents

### Parties present

Shri Venkatesh, Advocate, MPL  
Shri Pratyush Singh, Advocate, MPL  
Shri Somesh Srivastava  
Shri Pankaj Prakash, MPL  
Shri Pradip Roy, MPL  
Ms. Priya Priyadarshini, Advocate, WBSEDCL

### Interim Order

The petitioner, Maithon Power Limited (MPL) has filed this petition seeking review of Commission's order dated 26.12.2017 in Petition No. 152/GT/2015 for approval of tariff after true-up exercise for the period 2011-14 and determination of tariff for the period 2014-19 in respect of Maithon Right Bank Thermal Power Plant (1050 MW unit) (hereinafter referred to as "generating station") in terms of the provisions of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014.

2. During the hearing, the learned counsel for the petitioner submitted that there are errors apparent on the face of the Commission's order dated 26.12.2017 and sought review on the following issues:

*i) Disallowance of 1% of additional interest rate for computing the Interest During Construction and Interest on Loan for the period 2011-14 to recover fully the interest cost with actual weighted average;*



ii) *Weighted average depreciation rate for the entire generating station as shown in Form-11 and accordingly, revise the depreciation on the fixed assets for the period 2014 -19 and grant consequential relief;*

iii) *Billing as 'on received' basis at unloading point through hydraulic augur or manually;*

iv) *Allow ash disposal expenses for the period 2014-19;*

v) *Non-consideration of reimbursement of refinancing cost and financing charges.*

3. The learned counsel for respondent, WBSEDCL however, objected to the 'admission' of the petition and prayed that it may be granted time to file reply in the matter, on the issue of 'maintainability'.

4. The Commission after hearing the parties, directed the respondent to file reply in the matter, on or before 11.6.2018, with copy to the petitioner, who shall file its rejoinder by 19.6.2018. The parties shall ensure the completion of the pleadings prior to the next date of hearing.

5. The Review Petition shall be listed for hearing on 'maintainability' on 5.7.2018.

**-Sd/-**  
**(Dr. M.K.Iyer)**  
**Member**

**-Sd/-**  
**(A. S. Bakshi)**  
**Member**

**-Sd/-**  
**(A. K. Singhal)**  
**Member**

